

CENTRAL ADMINISTRATIVE TRIBUNAL

LUCKNOW BENCH, LUCKNOW

Original Application No. 362/2011

This, the 23rd day of February, 2012

Hon'ble Mr. Justice Alok Kumar Singh, Member (J)
Hon'ble Sri S.P. Singh, Member (A)

Arvind Singh aged about 48 years son of late Indra Bahadur Singh r/o House No. 200 A, Rail Bazar, District- Kanpur -2008004.

Applicant

By Advocate: Dr. V.K.Singh

Versus

1. The Commissioner, Kendriya Vidyalaya Sangathan, Head Quarter, 18 Institutional Area, Shaheed Jeet Singh Marg, New Delhi.
2. The Assistant Commissioner, Kendriya Vidyalaya Sangathan, Regional Office, Sector J, Lucknow.
3. The Principal, Kendriya Vidyalaya, A.F.S. Manauri, Allahabad.

Respondents.

By Advocate:..Sri Surendran P

ORDER (Dictated in Open Court)

By Hon'ble Mr. Justice Alok Kumar Singh , Member (J)

Heard and perused the material on record.

2. Concededly, the statutory appeal is pending with opposite party No.1, in respect whereof under relief No.2 a direction has been sought for disposal of pending appeal.

3. In view of the above, with the consent of both the learned counsel for parties, we are disposing of this O.A. in the following manner and we are not adverting to other averments of the O.A. at this stage.

2. This O.A. is finally disposed of with a direction to Opposite Party No.1 to decide the pending statutory appeal (Annexure 7) which was moved on 29.3.2010 i.e. about 2 years before, within a stipulated period of two months from the date a certified copy of this order is produced before him. No order as to costs.

4081-23.2.12
(S.P.Singh) 23.2.12
Member (A)

Alok Kumar Singh
(Justice Alok Kumar Singh) 23.2.12
Member (J)

HLS/-